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C O N T E N T S

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	COLUMNS
No. 1— <i>Monday, February 16, 1981/Magha 27, 1902 (Saka)</i>	1—25
President's Address— <i>Laid on the Table</i>	1—25
Obituary References	26—28
<i>(Deaths of Shri Shankar Rao Telkikar, Shri G.K. Singha, Sardar Mohamad Latifur Rahman, Shrimati Tara Govind Sapre and Shri M.C. Chagla)</i>	
Re : Motions for adjournment	29—33
Re : Certain Ordinances to be laid on the Table	34—44
Papers Laid on the Table	45—46

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 Swaminathan, Shri R. V. (Sivaganga)
 Swaminathan, Shri V. N. (Pudukkottai)
 Swamy, Dr. Subramaniam (Bombay North East)

T

Tandon, Shri Prabhunarayan (Damoh)
 Tapeshwar Singh, Shri (Bikramganj)
 Tariq Anwar, Shri (Katihar)
 Tayeng, Shri Sobeng (Arunachal East)
 Tayyab Hussain, Shri (Faridabad)
 Tewary, Prof. K. K. (Buxar)

Tewari, Shri Chandra Bhal Mani (Balrampur)
 Tewari, Shri Narayan Datt (Naini Tal)
 Thakur, Shri Shivkumar Singh (Khandwa)
 Thomas, Shri Skariah (Kottayam)
 Thorat, Shri Bausaheb (Pandharpur)
 Thungon, Shri P. K. (Arunachal West)
 Tirkey, Shri Pius (Alipurduar)
 Tiwari, Shri R. G. (Janjgir)
 Trilok Chandra, Shri (Khurja)
 Tripathi, Shri Kamalapati (Varanasi)
 Tripathi, Shri R. N. (Bilhaur)
 Tudu, Shri Manmohan (Mayurbhanj)
 Tur, Shri L. S. (Tarn Taran)
 Tytler Shri Jagdish (Delhi Sadar)

U

Uike, Shri Chhote Lal (Mandla)
 Unnikrishnan, Shri K. P. (Badagara)

V

Vairale, Shri Madhusudan (Akola)
 Vajpayee, Shri Atal Bihari (New Delhi)
 Varma, Shri Jai Ram (Faizabad)
 Varma, Shri Ravindra (Bombay North)
 Velu, Shri A. M. (Arakkonam)
 Venkataraman, Shri R. (Madras South)
 Venkatasubbaiah, Shri P. (Nandyal)
 Verma, Shri Chandradeo Prasad (Arrah)

Verma, Shri Phool Chand (Shajapur)
 Verma, Shri R. L. P. (Kodarma)
 Verma, Shri Raghunath Singh (Mainpuri)
 Verma, Shri Shiv Sharan (Machhlishahar)
 Verma, Shrimati Usha (Kheri)
 Vijayaraghavan, Shri V. S. (Palghat)
 Virbhadra Singh, Shri (Mandi)
 Vyas, Shri Girdhari Lal (Bhilwara)

W

Wagh, Dr. Pratap (Nasik)
 Wasnik, Shri Balkrishna Ramchandra (Buldhana)

Y

Yadav, Shri Chandrajit (Azamgarh)
 Yadav, Shri Chhotey Singh (Kannauj)
 Yadav, Shri D. P. (Monghyr)
 Yadav, Shri R. N. (Parbhani)
 Yadav, Shri R. P. (Maihepura)
 Yadav, Shri Ram Singh (Alwar)
 Yadav, Shri Subhash Chandra (Kharagone)
 Yadav, Shri Vijay Kumar (Nalanda)
 Yazdani, Dr. Golam (Raiganj)
 Yusuf, Shri Mohamed (Siwan)

Z

Zail Singh, Shri (Hoshiarpur)
 Zainal Abedin, Shri (Jangipur)
 Zainul Basher, Shri (Ghazipur)

LOK SABHA

The Speaker

Shri Bal Ram Jakhar

The Deputy-Speaker

Shri G. Lakshmanan

Panel of Chairmen

Shri Gulsher Ahmed

Shri Somnath Chatterjee

Shri Harinatha Misra

Shri K. Rajamallu

Shri Chandrajit Yadav

Shri Chintamani Panigrahi

Secretary

Shri Avtar Singh Rikhy

STAFF TO CHIEF MINISTER

GOVERNMENT OF INDIA

MEMBERS OF THE CABINET

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Minister of External Affairs.	Shri P. V. Narasimha Rao.
Minister of Home Affairs.	Giani Zail Singh.
Minister of Communications.	Shri C. M. Stephen.
Minister of Finance.	Shri R. Venkataraman.
Minister of Energy	Shri A. B. A. Ghani Khan Chaudhuri.
Minister of Education and Social Welfare.	Shri S. B. Chavan.
Minister of Railways.	Shri Kedar Pande.
Minister of Shipping and Transport	Shri Veerendra Patil.
Minister of Information and Broadcasting.	Shri Vasant Sathe.
Minister of Petroleum, Chemicals and Fertilizers.	Shri P. C. Sethi.
Minister of Law, Justice and Company Affairs.	Shri Shiv Shankar.
Minister of Health and Family Welfare.	Shri B. Shankaranand.
Minister of Tourism and Civil Aviation.	Shri A. P. Sharma.
Minister of Civil Supplies.	Shri Vidya Charan Shukla.
Minister of Parliamentary Affairs and Works and Housing.	Shri Bhishma Narain Singh.
Minister of Agriculture and Rural Reconstruction and Irrigation.	Rao Birendra Singh.
Minister of Planning and Labour.	Shri Narayan Datt Tiwari.

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Minister of State in the Ministry of Irrigation.	Shri Z. R. Ansari.
Minister of State (Independent charge) of the Ministry of Supply and Rehabilitation.	Shri Bhagwat Jha Azad.
Minister of State in the Ministry of Industry.	Shri Charanjit Chanaana.
Minister of State in the Ministry of Tourism and Civil Aviation.	Shri Chandulal Chandrakar.
Minister of State in the Ministries of Education and Social Welfare.	Smt. Sheila Kaul.
Minister of State in the Department of Parliamentary Affairs.	Shri Sita Ram Kesri.
Minister of State in the Ministry of Commerce.	Shri Khursheed Alam Khan.
Minister of State in the Ministry of Health and Family Welfare.	Shri Nihar Ranjan Laskar.
Minister of State in the Ministry of Energy.	Shri Vikram Mahajan.
Minister of State in the Ministry of Home Affairs.	Shri Yogendra Makwana.
Minister of State in the Ministry of Communications.	Shri Kartik Oraon.
Minister of State in the Ministry of Defence.	Shri Shivraj V. Patil.
Minister of State in the Ministries of Agriculture and Rural Reconstruction.	Shri Baleshwar Ram.
Minister of State in the Ministry of Railways.	Shri C. K. Jaffar Sharief.
Minister of State in the Ministry of Shipping and Transport.	Shri Buta Singh.
Minister of State in the Departments of Science and Technology and Electronics.	Shri C. P. N. Singh.
Minister of State in the Ministry of Petroleum, Chemicals and Fertilizers.	Shri Dalbir Singh.
Minister of State in the Ministry of Labour.	Smt. Ram Dulari Sinha.
Minister of State in the Ministry of Finance.	Shri Sawai Singh Sisodia.

Minister of State in the Ministries of Agriculture and Rural Reconstruction.

Shri R. V. Swaminathan.

Minister of State in the Ministry of Home Affairs and Department of Parliamentary Affairs.

Shri P. Venkatasubbaiah.

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Deputy Minister in the Ministry of Works and Housing. Shri Mohammed Usman Arif.

Deputy Minister in the Ministry of Finance. Shri Maganbhai Barot.

Deputy Minister in the Ministry of Information and Broadcasting. Miss Kumudben M. Joshi.

Deputy Minister in the Ministries of Agriculture and Rural Reconstruction. Miss Kamla Kumari.

Deputy Minister in the Ministry of Railways and in the Deptt. of Parliamentary Affairs. Shri Mallikarjun.

Deputy Minister in the Ministry of Civil Supplies. Shri Brajmohan Mohanty.

Deputy Minister in the Ministry of Communications. Shri Vijay N. Patil.

Deputy Minister in the Ministry of Labour. Shri P. Venkata Reddy.

Deputy Minister in the Ministry of Industry. Shri P. A. Sangma.

Deputy Minister in the Ministry of Supply and Rehabilitation. Shri P. K. Thungon.

LOK SABHA DEBATES

Vol. XII

First day of the Fifth Session of Seventh Lok Sabha

No. 1

LOK SABHA

Monday, February 16, 1981/Magha
27, 1902 (Saka)

The Lok Sabha met at Thirty-five minutes past Twelve of the Clock.

[MR. SPEAKER in the Chair].

PRESIDENT'S ADDRESS

SECRETARY: I beg to lay on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 16th February, 1981.

President's Address

Honourable Members,

It gives me great pleasure to welcome you to this session of Parliament, the first in the year 1981. You have a heavy and important schedule of business ahead of you. Let me extend my best wishes for the successful completion of your budgetary and legislative business.

2. In the thirteen months since assuming office, Government have gone ahead with speed and determination to repair the damage caused to the national economy by three years of drift and lack of direction. Anti-inflationary policies were vigorously pursued. The focus of these policies was the augmentation of domestic supplies through higher production, better capacity utilisation, improved

performance of infrastructure, imports of essential commodities and curbing of anti-social activities which affect domestic supplies. The public distribution system was strengthened and adequate supplies of essential commodities were ensured. Selective monetary and credit policy brought monetary expansion under control. The result has been a significant slowing down of the inflationary rate from 23 per cent to 15 per cent.

3. The unprecedented drought of 1979-80 created a very difficult situation. To avert its disastrous consequences, the Central and State Governments mounted a massive relief operation. This included the supply of foodgrains, provision of drinking water and vigorous implementation of the food for work programme. It goes to the credit of all concerned that such a gigantic task was successfully accomplished.

4. In 1979-80 production of foodgrains went down by as much as 23 million tonnes. Production of sugarcane and oilseeds also declined. This Government devoted greater attention to agricultural production programmes in 1980-81. Fertilizers, pesticides and improved seeds were made available. Irrigation facilities were augmented. These measures helped ensure substantial increases in production of kharif crops like cotton, jute and sugarcane. The production of nearly 79.5 million tonnes of foodgrains during kharif was an all-time record. Prospects of the current wheat crop are promising.

5. Other sectors of the domestic economy are also showing clear signs

of recovery. The upturn in industrial activity, which started in June-July, 1980, gathered momentum in the second half of the fiscal year. As against a 0.1 per cent drop in production in June, 1980 over June, 1979, there was an increase of 10 per cent in January, 1981 over January, 1980. Significant gains have been registered in the production of key commodities. Power generation is expected to rise by 6 per cent. Coal production is already about 8 per cent higher than the level achieved during the corresponding period of the last year. Railways are now operating at a higher level of efficiency and are speeding up the movement of essential commodities. National income is anticipated to increase by about 6.5 per cent during 1980-81.

6. Our economy cannot be insulated from the impact of external inflationary pressures. The balance of payments position continues to cause concern. The full impact of the sharp increase in oil prices since 1979 has been felt only during 1980-81. Because of this and other price increases affecting the country's essential imports, total imports registered a sharp rise from Rs. 6800 crores in 1978-79 to Rs. 8500 crores in 1979-80 and will exceed Rs. 11,000 crores in 1980-81. The trade deficit in 1980-81 is thus likely to increase considerably.

7. Government are taking steps to increase exports and achieve import substitution to the maximum extent possible. Measures taken to augment production for exports include permitting export production in excess of capacity, favourable treatment for the import of technology for such production and incentives to cent per cent export-oriented units. Government have decided to set up an Export and Import Bank to help improve credit availability for exports.

8. The climate for industrial investment and growth has been improved. Investment limits for small scale and ancillary industries have been raised,

the facility of automatic growth extended to more industries, and licensing and approval procedures streamlined. Other steps include maximisation of production and employment generation, correction of regional imbalances, strengthening of agro-based industries, and faster development of export-oriented and import substitution industries. A new strategy for backward area development has also been evolved.

9. Six more banks were nationalised and the banking system was required to actively provide financial support to the implementation of the 20-Point Programme which has been activated specifically for the uplift of the weaker sections.

10. Government are firmly committed to safeguarding the interests of farmers. Prices of foodgrains, sugarcane, pulses, cotton, oilseeds and other commodities have been raised. Marketing support in the post-harvest period was ensured through procurement operations.

11. The policies of decontrol adopted by the previous government led to drastic reduction in the production of sugarcane and sugar. As a remedy Government enhanced the cane prices payable to farmers, provided incentives to new factories and expansion projects, rationalised the pricing formula with due regard to the needs of the weaker units and constituted a development fund. As a result of the various steps taken, sugar production in the year 1980-81 increased substantially.

12. A major area of concern has been the inadequate growth of oilseeds production. Apart from intensification of oilseeds production in about 100 selected districts of the country, two specific projects have been approved for executive during 1981-82 relating to soyabean and groundnut development. A major effort is also being made to expand summer irrigated groundnut in the command of selected

irrigation projects. Various other measures to improve oilseeds production will also be taken.

13. The economy is on the road to recovery but there is no room for complacency. Demands for higher prices and incomes by various sections aggravate inflationary pressures. Such demands also lead to reduction of resources available for investment and growth. It is thus necessary both in the national interest as well as their own self interest for all sections of the community to exercise restraint in demanding higher incomes and prices.

14. The Sixth Plan has been formulated in record time, restoring a sense of dynamism to the development process. It provides for an acceleration of the various programmes and an outlay of Rs. 97,500 crores. The Plan seeks to reconcile the requirements of growth and stability to strengthen the impulses of modernisation, to achieve self-reliance, to reduce inequality, to generate employment and to progressively reduce poverty.

15. The programme content of the new Five Year Plan has been devised to adequately subserve these objectives. Apart from the necessary provisions in the public sector plan for infrastructure sectors like coal, energy, irrigation and transport, high priority has been given to agriculture and rural development. Additional irrigation potential of about 14 million hectares will be created during the plan period. Social forestry is being given due emphasis. Programmes for the proper growth of cottage, village and small industries have been adequately taken care of. Provision has been made for social services, keeping in view the needs of women and of the socially depressed and economically backward classes. It has also been ensured that the tempo of programmes relating to education, health and family planning is effectively augmented. The programme for safe

drinking water in rural areas will be accelerated.

16. Conscious of its commitment to equity based growth, central assistance is being provided for the first time to the special plan for scheduled castes. The quantum of assistance for the tribal sub-plans has also been increased. Programmes of direct productive benefit to the poor, which involve the transfer of assets, provision of inputs, credit, training and services, and the generation of wage employment through the National Rural Employment Programme are being undertaken.

17. The world energy crisis highlights the need for greater self-reliance on internal sources. A massive programme of oil exploration has been embarked upon which will cover both onshore and off-shore areas. Exploitation of other traditional sources such as coal and nuclear energy will also be accelerated.

18. To increase the availability of renewable and other new sources of energy like solar, tidal and wind, the Government have decided to constitute a Commission for new and renewable energy sources. Government are also initiating measures for evolving a long-term energy policy to eliminate waste, to regulate energy consumption, to diversify sources of energy and expedite exploration of oil and other energy sources. Government will also take steps to economise on oil consumption.

19. Government are aware that optimum utilisation of our sea resources is important for our future economic development. Since a multi-disciplinary approach is required to exploit the vast resources of the ocean, appropriate institutional arrangements are being worked out.

20. In Science and Technology, the country reached an important milestone in the peaceful uses of outer space with the successful launching

of SLV-3 in July last from Sriharikota, A 35 Kg. Rohini satellite was put into orbit. Another major step will be the launching of the Indian National Satellite (INSAT) early in 1982. Steps to get the ground systems ready for the use of this operational satellite are well under way. The Space Profile for the decade 1980-90 has been approved.

21. Government are fully committed to the preservation of the environment. A Department of Environment has already been created. The protection of forests against indiscriminate exploitation is sought to be achieved by making full use of the recently enacted legislation.

22. In order to link the outlying areas to the trunk routes of Indian Airlines, Government has set up "Vayudoot" to operate feeder air services. This Company will initially operate in West Bengal and the North Eastern states and territories. It began operations on 26th January, 1981.

23. The year 1981 is the International Year of Disabled Persons. Government have drawn up a plan of action for its observance. This will lead to better awareness of the problems of the handicapped and also help them to make useful contribution to society. It proposed to expand services for the physically handicapped and to take measures for their treatment, education, training, rehabilitation and placement.

24. Economic growth and social development can flourish only in an orderly environment. The situation had deteriorated considerably because of communal disharmony, caste conflicts, extremists' activities, atrocities on scheduled castes and scheduled tribes, minorities and other weaker sections of society and a general tendency on the part of various interested parties to engineer agitations on different issues. Secessionist activities and regional movements have also aggravated the situation in some parts of the

country. All these have resulted in hardship to the people and monetary loss to the nation.

25. Several administrative and legal steps were, therefore, taken by Government during the last year to control lawlessness and to maintain peace all over the country. The National Integration Council has been reactivated. In the recent past, improvement in the law and order situation has been noticed. It is hoped that with the co-operation of citizens from all walks of life and of all political parties the situation will steadily improve.

26. The Government have exercised the utmost forbearance and made earnest efforts at various levels to find an early solution to the problem of 'foreigners' in Assam. Several rounds of discussions have been held with the representatives of the agitating organisations, minorities, tribals and leaders of political parties, both at the national and state levels. It is a matter of great regret that despite its conciliatory and constructive approach the agitation has not been called off. The Government will, however, continue their efforts to find a solution acceptable to all concerned.

27. Hon'ble Members, I now come to our relations with other countries. As we enter the eighties, we apprehend increased threats to the process of detente between the big powers. Events in Afghanistan, West Asia and growing military activities in the Indian Ocean involving the big powers have seriously affected our security environment. Government are determined to continue their endeavour to strengthen the forces of tolerance and understand India's commitment to peace, apart from being deep-rooted in its ethos and traditions, arises from a perception that reason rather than military force, fair play rather than economic manipulation should be the fundamentals on which the international system should be built. Consistent with this ethos, Government will continue to work for the defusing of tensions and the creation of conditions

in which mankind can prosper and live in peace.

28. We were happy to host the recent meeting of the Non-aligned Foreign Ministers in New Delhi. The relevance of the policy of non-alignment was reaffirmed, and the unity and solidarity of the Movement to which we are deeply committed was consolidated at the meeting. The conclusions reached as well as the New Delhi Appeal issued by the Special Session commemorating the 20th anniversary of the first Summit, demonstrated the continuing determination of the non-aligned Countries to make a positive contribution to world peace and progress. The Conference reiterated not only certain basic principles which should govern relations between States but its opposition to any form of outside interference in the internal affairs of any country. We were happy that in the final declaration of the Conference the demand for the establishment of a Zone of Peace in the Indian Ocean was reiterated. Thereby the demand of the littoral states made almost ten years ago was endorsed.

29. The continuing conflict between Iran and Iraq, two countries with which we have the friendliest of relations has been causing concern. We have participated in and supported all processes which can culminate in a solution honourable to both countries. Government intend to pursue these efforts in the larger causes of peace and non-alignment.

30. The exchange of visits at the highest level with the Soviet Union has further strengthened our time-tested friendship. Our relations with other East European countries have also grown in volume and variety. The evolving pattern of these relations confirms our conviction in the principles of peaceful co-existence. This reinforces our belief that international peace and stability can be nurtured by countries with differing socio-political systems and ideologies co-operating with one another.

31. With the USA, we share common values and ideals. It will be our endeavour to strengthen the existing multi-faceted relationship between the two countries. We are heartened at the emergence of a new mutuality of interests with countries of Western Europe, with whom we expect to expand our relations in all spheres.

32. The Government and people of India were happy to welcome in their midst, last September, the Commonwealth heads of State and government belonging to the Asian and Pacific Region. We had meaningful discussions with them on issues of importance to us all.

33. Consistent with the imperatives of history and geography our relations with our neighbours have continued to develop in a spirit of mutual trust, advantage and good neighbourliness. Government are determined to further develop and consolidate these relations on the basis of equality, reciprocity and mutual benefit so that the peoples of this sub-continent can live in peace and harmony.

34. From our side, we have made it amply clear that we are determined to expand and strengthen the process of normalisation of relations with Pakistan set in motion by the Simla Agreement. It is our earnest hope that our neighbour will also exert the political will to pursue this path and continue the healthy trend towards settling differences bilaterally and in a spirit of mutual accommodation and reciprocity.

35. Our willingness to further normalise our relations with China and to discuss all outstanding problems has been made clear repeatedly. We hope that the Chinese will demonstrate their willingness to reciprocate.

36. The visit of Mr. Yasser Arafat and India's granting of full diplomatic status to the PLO mission in New Delhi was in continuance of our support to the just struggle of the peop-

of Palestine for the attainment of their inalienable rights.

37. The conferment of the 1979 Jawaharlal Nehru Award for International Understanding to the hero of the freedom struggle of South Africa, Nelson Mandela, was symbolic of India's commitment to the cause of the people of South Africa. We rejoiced in the independence of the people of Zimbabwe; we remain steadfast in our support to the cause of the freedom of Namibia. Our relations with other African countries remain close and friendly.

38. The recent visit of the President of Mexico has added a new dimension to our relations with Latin America. It is our endeavour to build further bridges of understanding and co-operation with the people of Latin and South America.

39. The international economic situation has further deteriorated. The discussions relating to the Second United Nations Development Decade came to naught and the prospects for bringing about a new international economic order do not appear bright. The developing countries are in a serious predicament in regards to the availability of resources and technologies. It is only by co-operation and mutual give and take that a better future for all can be ensured.

40. Hon'ble Members, from what I have outlined, it is clear that the country is over the hump, economically and socially. The damage caused to the national economy has been repaired to a large extent, agriculture is expected to reach record levels of production, and the law and order position is better. With unity of effort there are immense possibilities of sustained progress to build a just social and economic order. In a country as large and diverse as ours, there will always be differences of approach. To optimise national endeavour it is necessary to strive for identity of purpose, to harmonise differing points of view in a spirit of accommodation and not to fritter away our energies in fruitless controversies and conflicts.

41. In the present session besides dealing with the pending business, a large number of fresh legislative measures will come up for your consideration. Among these are the Export-Imports Bank Bill, 1981 and the Constitution Amendment Bill, 1981 for redefining the expression "tax on sale and purchase of goods" in the Constitution.

42. May I urge all sections of the House to approach the urgent and onerous tasks facing the nation in a spirit of co-operation while keeping in mind the need to serve the interests of our people. I wish you all success in your efforts.

JAI HIND

माननीय सदस्यगण,

संसद के 1981 के इस पहले सत्र में आपका स्वागत करते हुए मुझे बड़ी प्रसन्नता हो रही है। आपके सामने काफी लम्बी चौड़ी और महत्वपूर्ण कार्यसूची है। मैं आपके बजट तथा विधायी कार्यक्रम के सफलतापूर्वक पूरा होने की शुभ कामना करता हूँ।

2. तेरह महीने पूर्व सरकार ने सत्ता संभाली। तब से वह तीन वर्षों की निष्क्रियता और दिशाहीनता के कारण बिगड़ी हुई देश की अर्थव्यवस्था को सुधारने के लिए तेजी और मजबूती से आगे बढ़ रही है। स्कैति निवारक नीतियों को जोरदार तरीके से अपनाया गया। अधिक उत्पादन द्वारा देश की आपूर्तियों में बढ़ि, क्षमता का बेहतर उपयोग, बुनियादी सरचना का बेहतर तरीके से काम करना आवश्यक वस्तुओं का आयात और देश की आपूर्तियों में बाधा डालने वाली समाज विरोधी गतिविधियों को रोकना—इन नीतियों का प्रमुख मुद्दा रहा है। सार्वजनिक वितरण प्रणाली को मजबूत किया गया और यह मुनिशिच्त किया गया कि आवश्यक वस्तुओं की पूर्ति

पर्याप्त मात्रा में हो। मुद्रा और क्रृष्ण संबंधी चयनात्मक नीति से मुद्रा विस्तार को नियंत्रित किया गया। इसके परिणामस्वरूप मुद्रास्फोटी की दर में महत्वपूर्ण कमी आई है जो कि 23 प्रतिशत से घटकर 15 प्रतिशत रह गई है।

3. 1979-80 के अभूतपूर्व सूखे से बड़ी कठिन स्थित पैदा हो गई। इसके अन्तर्कारी परिणामों को रोकने के लिए केन्द्र और राज्यों की सरकारों ने बहुत बड़े पैमाने पर राहत कार्य किये, जिनमें खाद्यान्नों की सप्लाई, पीने के पानी की व्यवस्था और काम के बदले अनाज कार्यक्रम को जोरदार ढंग से अमल में लाना शामिल है। इस बात का श्रेय सभी को है कि ऐसा विराट कार्य सफलतापूर्वक मंपन्न हो सका।

4. 1979-80 में खाद्यान्नों के उत्पादन में 2 करोड़ 30 लाख टन की कमी आई। और तिलहनों के उत्पादन में भी गिरावट आई। इस सरकार ने 1980-81 में कृषि उत्पादन कार्यक्रमों की ओर ज्यादा ध्यान दिया। उर्वरकों, कीटनाशी, औषधियों और सुधरी किस्म के बीजों को उपलब्ध कराया गया। सिचाई की सुविधाओं में बृद्धि की गई। ये उपाय कपास, जूट और गन्ने जैसी खरीफ फसलों के उत्पादन में महत्वपूर्ण बृद्धि करने में सहायक हुए। इस खरीफ में खाद्यान्नों का लगभग 7 करोड़ 95 लाख टन का उत्पादन अब तक का रिकार्ड है गेहूं की मौजूदा फसल से अच्छी उपज मिलन की संभावना है।

5. अर्थव्यवस्था के अन्य क्षेत्रों में भी पुनरुद्धार के स्पष्ट चिन्ह दिखाई पड़ने लगे हैं। औद्योगिक गतिविधि ने जो उन्नति जून-जुलाई 1980 में करनी शुरू की थी उसने वित्तीय वर्ष के उत्तरार्द्ध में अच्छी रफतार पकड़ ली। जन 1979 के मुकाबले में जून 1980 में उत्पादन में 0.1 प्रतिशत की गिरावट आई, लेकिन जनवरी 1980 के मुकाबले में जनवरी 1981 में

10 प्रतिशत की वृद्धि हुई। प्रमुख वस्तुओं के उत्पादन में महत्वपूर्ण वृद्धि परिलक्षित हुई है। विजली के उत्पादन में 6 प्रतिशत वृद्धि हो जाने की आशा है। कोयले का उत्पादन पिछले वर्ष इसी अवधि के स्तर से पहले ही 8 प्रतिशत अधिक है। रेलों की कार्य-चालन दक्षता का स्तर इस समय ज्यादा ऊंचा है और वे आवश्यक वस्तुओं के लाने-ले जाने के काम को ज्यादा तेजी से कर रही हैं। उम्मीद है कि 1980-81 के दौरान राष्ट्रीय आय में लगभग 6.5 प्रतिशत की वृद्धि होगी।

6. हमारी अर्थव्यवस्था को बाहरी मुद्रास्फीति-दबावों से पृथक रखना संभव नहीं है। भुगतान शेष की स्थिति चिन्ता का विषय बनी हुई है। तेल के मूल्यों में 1979 से तेजी के साथ हुई वृद्धि का पूरा असर अब 1980-81 में ही महसूस हुआ है। इसकी वजह और देश के आवश्यक आयातों को प्रभावित करने वाली अन्य मूल्य-वृद्धियों की वजह से, 1978-79 में हुए 6800 करोड़ रुपये के कुल आयात 1979-80 में तेजी के साथ बढ़कर 8500 करोड़ रुपये के हो गये और 1980-81 में वे 11000 करोड़ रुपये से भी ज्यादा के होंगे। इस तरह 1980-81 में व्यापार घाटे में काफी वृद्धि होने की आशंका है।

7. सरकार नियर्तियों में वृद्धि करने और आयात की जाने वाली वस्तुओं को प्रतिस्थापित करने के लिए यथासंभव कदम उठा रही है। नियर्तियों के लिए उत्पादन में वृद्धि के लिए किए जा रहे उपायों में, क्षमता से अधिक नियर्ति उत्पादन की अनुमति देना, इस प्रकार के उत्पादन के लिए प्रौद्योगिकी के आयात के प्रति अनुकूल रुख अपनाना और शत-प्रतिशत नियर्तिलक्षी यूनिटों को प्रोत्साहन देना शामिल है। सरकार ने नियर्तियों के लिए क्रृष्ण उपलब्ध होने की स्थिति में सुधार करने के लिए एक नियर्ति और आयात बैंक स्थापित करने का निर्णय, लिया है।

8. आद्योगिक निवेश और वृद्धि के लिए वातावरण सुधरा है। लघु और सहायक उद्योगों के लिए निवेश की सीमा को बढ़ाया गया है, स्वतः वृद्धि की सुविधा अधिक उद्योगों को प्रदान की गई है, और लाइसेंस और मंजूरी की कार्यविधियों को सरल और कारगर बना दिया गया है। इस दिशा में जो अन्य कदम उठाए गए हैं उन में उत्पादन को और रोजगार के अवसरों को अधिकतम करना, अंतीम असंतुलनों को ठीक करना, कृषि आधारित उद्योगों को मजबूत करना और नियांतिलक्षी तथा आयात-प्रतिस्थापक उद्योगों का ज्यादा तेजी से विकास करना शामिल है। पिछड़े इलाकों के विकास की एक नई नीति भी तैयार की गई है।

9. छह और बैंकों का राष्ट्रीयकरण किया गया और बैंकिंग क्षेत्र से यह उपेक्षा की गई कि वह खास तौर से कमज़ोर वर्गों के उत्थान के लिए चलाए गए 20-सूबी कार्यक्रम को क्रियान्वित करने के लिए सक्रिय रूप से वित्तीय सहायता प्रदान करे।

10. सरकार किसानों के हितों की रक्षा करने के लिए पूरी तरह से बचनबद्ध है। खाद्यान्नों, गन्ने, दालों, कपास, तिलहनों तथा अन्य वस्तुओं की कीमतों में वृद्धि की गई है। फसल कटने के बाद अधिप्राप्ति व्यवस्था द्वारा विपणन सहायता सुनिश्चित की गई।

11. पिछली सरकार की कंट्रोल हटा लेने की नीतियों से गन्ने और चीनी के उत्पादन में भारी गिरावट आई। इस में सुधार लाने के लिए सरकार ने किसानों को मिलने वाली गन्ने की कीमतों में वृद्धि की, नए कारखानों और विस्तार परियोजनाओं को प्रोत्साहन दिया, कमज़ोर कारखानों की आवश्यकताओं का ध्यान रखते हुए मूल्य-निर्धारण फार्मूले को यूवितसंगत बनाया और एक विकास निधि की स्थापना की। विभिन्न उपायों के फूलस्वरूप

1980-81 वर्ष में चीनी के उत्पादन में महत्वपूर्ण वृद्धि हुई है।

12. तिलहनों के उत्पादन में यथेष्ट वृद्धि न होना चिन्ता का प्रमुख विषय रहा है। देश के लगभग 100 चुने हुए जिलों में तिलहनों के उत्पादन को गहू करने के अलावा, 1981-82 के दौरान सोयाबीन और मूंगफली के विकास से सम्बन्धित दो विशिष्ट परियोजनाओं को कार्यान्वयन के लिए स्वीकृति दी गई है। चुनी हुई सिंचाई परियोजनाओं के आयाकट में ग्रीष्मकाल-सिंचित मूंगफली की खेती का विस्तार करने के लिए भी एक बृहत् प्रयास किया जा रहा है। तिलहनों के उत्पादन को सुधारने के लिए विभिन्न अन्य उपाय भी किए जाएंगे।

13. अर्थव्यवस्था पुनरुद्धार के पथ पर अग्रसर है लेकिन हमें सतुष्ट हो कर नहीं बैठ जाना चाहिए। विभिन्न दुर्गों द्वारा ऊचे मूल्यों और आयों की मांगों की वजह से मुद्रास्फीति के दबाव बढ़ने लगते हैं। ऐसी मांगों से निवेश और वृद्धि के लिए उपलब्ध साधनों में भी कमी आने लगती है। इन परिस्थितियों में, यह राष्ट्र के तथा समाज के सभी वर्गों के हित में होगा कि वे अधिक ऊची आयों और कीमतों की मांग करते समय संयम से काम लें।

14. छठी योजना रिकार्ड समय में बन कर तैयार हो गई है। इससे विकास प्रक्रिया में गतिशीलता आई है। इस योजना में 97,500 करोड़ रुपये की लागत से विभिन्न कार्यक्रमों की गति को तेज करने का प्रावधान किया गया है। योजना में वृद्धि और स्थायित्व में सामंजस्य स्थापित करने, आधुनिकीकरण की प्रवृत्तियों को सुदृढ़ करने, आत्म-निर्भरता प्राप्त करने, असमानता कम करने, रोजगार पैदा करने और गरीबी को उत्तरोत्तर कम करने की कोशिश की गई है।

15. नई पंचवर्षीय योजना के कार्यक्रमों को इस प्रकार बनाया गया है कि वे इन लक्ष्यों की प्राप्ति में यथेष्ट रूप से सहायक हो सकें। सार्वजनिक क्षेत्र में, कोयला, ऊर्जा, सिचाई और परिवहन जैसे बुनियादी संरचना वाले स्तरों के लिए आवश्यक प्रावधान करने के अलावा, कृषि और ग्रामीण विकास को उच्च प्राथमिकता दी गई है। योजना की अवधि के दौरान लगभग 1 करोड़ 40 लाख हेक्टेयर की अतिरिक्त सिचाई क्षमता जुटाई जाएगी। सामुदायिक बनरोपण पर उचित बल दिया जा रहा है। कुटीर, ग्रामीण और लघु उद्योगों के उचित विकास के लिए कार्यक्रमों पर काफी ध्यान दिया गया है। महिलाओं तथा सामाजिक रूप से दलित और आर्थिक दृष्टि से पिछड़े वर्गों की आवश्यकताओं को ध्यान में रखते हुए, सामाजिक सेवाओं की व्यवस्था की गई है। यह भी सुनिश्चित किया गया है कि शिक्षा, स्वास्थ्य और परिवार नियोजन से सम्बन्धित कार्यक्रमों की रफ्तार को कारगर तरीके से बढ़ाया जाए। देहाती इलाकों में स्वच्छ पेय जल उपलब्ध कराने के कार्यक्रम में तेजी लाई जाएगी।

16. समदृष्टि पर आधारित विकास के लिए अपनी बचनबद्धता का ध्यान रखते हुए केन्द्रीय सरकार अनुसूचित जातियों के लिए विशेष योजना को पहली बार सहायता प्रदान कर रही है। आदिवासी उप-योजनाओं के लिए भी सहायता की मात्रा बढ़ा दी गई है। गरीब लोगों को प्रत्यक्ष उत्पादक लाभ प्रदान करने वाले कार्यक्रमों को शुरू किया जा रहा है जिनमें परिसम्पत्तियों का हस्तांतरण, निविल्पियों, ऋण, प्रशिक्षण और सेवाओं का प्रावधान, और राष्ट्रीय ग्रामीण रोजगार कार्यक्रम के जरिए मजदूरी वाले रोजगार पैदा करना शामिल है।

17. विश्व के ऊर्जा संकट को देखते हुए अपने देश के ही स्रोतों पर अधिक आत्म-निर्भर

रहने की जरूरत बहुत बढ़ गई है। तेल की खोज के लिए एक जोरदार कार्यक्रम शुरू किया गया है जिसमें टट्टवर्ती और अप-टट्टवर्ती, दोनों ही इलाके शामिल होंगे। कोयला और परमाणु ऊर्जा जैसे अन्य परम्परागत स्रोतों का दोहन करने में भी तेजी लाई जाएगी।

18. नवीकरणीय ऊर्जा स्रोतों तथा सुर्य, ज्वार-भाटा और पवन जैसे अन्य नए ऊर्जा स्रोतों को अधिक मात्रा में उपलब्ध कराने के लिए, सरकार ने नए और नवीकरणीय ऊर्जा स्रोतों के लिए एक आयोग गठित करने का निर्णय लिया है। सरकार एक दीर्घ-कालिक ऊर्जा नीति तैयार करने के लिए भी कदम उठा रही है जिससे अपव्यय समाप्त हो, ऊर्जा की खपत नियंत्रित हो, ऊर्जा के विविध स्रोत प्राप्त हों और तेल तथा अन्य ऊर्जा स्रोतों के अन्वेषण के कार्य में तेजी आए। सरकार तेल की खपत में किफायत करने के उपाय भी करेगी।

19. भविष्य में हमारे आर्थिक विकास के लिए समुद्री साधनों के इष्टतम उपयोग के महत्व के प्रति सरकार सचेत है। महासागर के विशाल साधनों का दोहन करने के लिए बहुमुद्दी प्रयास अपेक्षित हैं, इसलिए उपयुक्त संस्थान-सम्बन्धी व्यवस्थाओं का आकलन किया जा रहा है।

20. विज्ञान और प्रौद्योगिकी में, गत वर्ष जुलाई में श्री हृषिकोटा से एस.एल.बी०-३ को सफलतापूर्वक छोड़ कर देश ने बाह्य अंतरिक्ष के शान्तिपूर्ण उपयोगों की दिशा में एक महत्वपूर्ण मंजिल तय की। 35 किलोग्राम का रोहिणी उपग्रह पृथ्वी की कक्षा में छोड़ा गया। 1982 के प्रारम्भ में भारतीय राष्ट्रीय उपग्रह का अंतरिक्ष में छोड़ा जाना एक और महत्वपूर्ण कदम होगा। इस प्रचालन उपग्रह के उपयोग

के लिए भूमि पर यंत्र-तंत्र व्यवस्था को तैयार रखने के लिए बखूबी प्रबन्ध किए जा रहे हैं। 1980-90 के लिए अन्तरिक्ष-रूपरेखा को स्वीकृति दे दी गई है।

21. सरकार पर्यावरण को सुरक्षित रखने के लिए पूर्णतया बचनबद्ध है। एक पर्यावरण विभाग बना दिया गया है। हाल ही में पारित एक अधिनियम का पूरा उपयोग करके, अन्धाधुर्व कटाई आदि से बनों की रक्षा करने की कोशिश की जा रही है।

22. देश के सीमांत क्षेत्रों को इंडियन एंयर लाइन्स के प्रमुख मार्गों से जोड़ने के लिए, सरकार ने फ़ीडर विभाग सेवाएं चलाने के लिए "बायुदूत" की स्थापना की है। यह कम्पनी प्रारम्भ में पश्चिम बंगाल तथा उत्तरपूर्वी राज्यों और राज्यक्षेत्रों में विभान सेवाएं चलायेगी। उसने 26 जनवरी, 1981 से ये सेवाएं चलानी शुरू कर दी।

23. 1981 का वर्ष अन्तर्राष्ट्रीय विकलांग वर्ष है। सरकार ने इसे मनाने के लिए कार्यक्रम की योजना तैयार कर ली है। इससे विकलांगों की समस्याओं के प्रति अधिक जागरूकता पैदा होगी और समाज के लिए अधिक उपयोगी बनने में उन्हें सहायता मिलेगी। यह भी सोचा जा रहा है कि शारीरिक रूप से विकलांग व्यक्तियों के लिए सेवाओं का विस्तार किया जाए और उनकी चिकित्सा, शिक्षा, प्रशिक्षण, पुनर्वास और रोजगार के लिए उपाय किए जाएं।

24. सुव्यवस्थित बातावरण में ही आर्थिक वृद्धि और सामाजिक विकास संभव है। साप्रदायिक वैमनस्य, जातपात के झगड़ों, उत्तरपथियों की गतिविधियों, अनुसूचित जातियों और अनुसूचित जन-

जातियों, अल्पसंख्यकों और समाज के अन्य कमज़ोर वर्गों पर अत्याचारों और विभिन्न निहित स्वार्थों वाले दलों द्वारा भिन्न-भिन्न मुद्दों को ले कर आन्दोलन छेड़ने की सामान्य प्रवृत्ति की वजह से स्थिति काफ़ी विगड़ गई थी। पथकतावादी गतिविधियों और खेत्रीय आन्दोलनों ने भी देश के कुछ भागों में स्थिति को बहुत बिगड़ दिया है। इन सब की वजह से लोगों को परेशानी हुई है और देश को आर्थिक नुकसान हुआ है।

25. इसलिए पिछले वर्ष के दौरान समस्त देश में अराजकता पर काबू पाने और शान्ति स्थापित करने के लिए सरकार ने कई प्रशासनिक और कानूनी कदम उठाए। राष्ट्रीय एकत्रां परिषद् को पुनः सक्रिय कर दिया गया है। हाल में कुछ समय से कानून और व्यवस्था की स्थिति में सुधार दिखाई देने लगा है। उम्मीद है कि जीवन के सभी क्षेत्रों के नागरिकों और सभी राजनीतिक दलों के सहयोग से स्थिति में निरन्तर सुधार होगा।

26. असम में "विदेशियों" की समस्या का शीघ्र हल खोजने के लिए सरकार ने अत्यन्त सहनशीलता से काम लिया है और विभिन्न स्तरों पर गंभीर प्रयास किए हैं। आन्दोलन-कारी संगठनों, अल्पसंख्यकों तथा आदिवासियों के प्रतिनिधियों और राजनीतिक दलों के नेताओं के साथ, अद्वितीय स्तर और राज्य स्तर पर कई बार विचार-विमर्श किया गया है। बड़े खेद की बात है कि सरकार के समझौताकारी और रचनात्मक प्रयासों के बावजूद आन्दोलन को समाप्त नहीं किया गया है। बहरहाल सरकार ऐसा हल खोजने की कोशिश करती रहेगी जो सभी सम्बन्धित पक्षों को मान्य हो।

27. माननीय सदस्यगण, मैं अब दूसरे देशों के साथ अपने देश के सम्बन्धों की चर्चा करूँगा। अस्सी के दशक में प्रवेश करते हुए, हम आशंकित हैं कि बड़ी ताकतों के बीच

तनाव कम होने के बजाय बढ़ रहे हैं। अफगानिस्तान और पश्चिम एशिया में हुई घटनाओं और हिन्द महासागर में बड़ी ताकतों की बढ़ती हुई सैनिक गतिविधियों ने हमारे सुरक्षा पर्यावरण पर गंभीर असर डाला है। सरकार सहन-शीलता और सौहार्द की शक्तियों को सुदृढ़ करने की कोशिशें जारी रखने के लिए कृत-संकल्प है। शान्ति में भारत की आस्था, उसके लोकाचार और परम्पराओं में मूलवद्ध होने के अलावा, इस प्रत्यक्ष ज्ञान पर आधारित है कि जिन मूल तत्वों पर अन्तर्राष्ट्रीय प्रणाली का निर्माण हो, वे सैन्य बल के बजाय तर्क से, और आर्थिक जोड़-तोड़ के बजाय निष्पक्ष व्यवहार से प्रेरित हों। इस लोकाचार के अनुरूप, सरकार तनावों को ढीला करने और ऐसे हालात पैदा करने के लिए कार्य करती रहेगी जिनमें इन्सान शान्ति और खुशहाली से रह सके।

28. हाल में नई दिल्ली में गुट-निरपेक्ष देशों के विदेश मंत्रियों की बैठक का आयोजन करके हमको खुशी हुई। बैठक में गुट-निरपेक्षता की नीति की सार्थकता की पुनः पुष्टि की गई, तथा इस आन्दोलन की एकता और अखण्डता को, जिसमें हमारी गहरी आस्था है, मजबूत किया गया। इस बैठक के निष्कर्षों से तथा प्रथम शिखर-सम्मेलन की 20वीं जयन्ती के रूप में आयोजित विशेष अधिवेशन में जारी की गई नई दिल्ली अपील से यह साबित हुआ कि गुट-निरपेक्ष देश विश्व की शान्ति और प्रगति में सकारात्मक योगदान करने के लिए सदैव कृतसंकल्प हैं। इस सम्मेलन में न केवल उन करितपय वुनियादी सिद्धान्तों को दोहराया गया जो देशों के बीच सम्बन्धों पर लागू होने चाहिए, बल्कि उसने पुनः इस बात पर जोर दिया कि वह किसी भी देश के आन्तरिक मामलों में किसी भी प्रकार के बाहरी हस्तक्षेप के खिलाफ है। हमें इस पर खुशी हुई कि सम्मेलन की अन्तिम घोषणा में हिन्द महासागर में "शान्ति का

"क्षेत्र" स्थापित करने की मांग को दोहराया गया, जिससे कि सागर-तटवर्ती देशों द्वारा लगभग दस वर्ष पहले की गई मांग का समर्थन हुआ।

29. ईरान और ईराक के साथ हमारे देश के सम्बन्ध अत्यन्त मैत्रीपूर्ण हैं। उन दोनों के बीच चल रहा संघर्ष हमारे लिए चिन्ता का विषय बना हुआ है। हमने ऐसी सभी प्रक्रियाओं में भाग लिया है और उनका समर्थन किया है जो दोनों देशों के लिए सम्मानजनक हल हासिल करा सकती है। शान्ति और गुट-निरपेक्षता के महान् लक्ष्यों की पूर्ति के लिए सरकार का इन कोशिशों को जारी रखने का इरादा है।

30. सोवियत संघ के साथ उच्चतम् स्तर पर यात्राओं के आदान-प्रदान से हमारी चिर-परीक्षित मैत्री और भी मजबूत हुई है। अन्य पूर्व यूरोपीय देशों के साथ भी हमारे सम्बन्धों की मात्रा और विविधता में वृद्धि हुई है। इन सम्बन्धों का जो स्वरूप उभर रहा है उससे शान्तिपूर्ण सह-अस्तित्व के सिद्धान्तों में हमारे विश्वास की पुष्टि होती है। इससे हमारे इस विश्वास को बल मिलता है कि भिन्न-भिन्न सामाजिक-राजनीतिक प्रणालियों और विचारधाराओं वाले देश भी यदि परस्पर सहयोग करें तो वे अन्तर्राष्ट्रीय शान्ति और स्थायित्व ला सकते हैं।

31. संयुक्त राज्य अमरीका और हमारा देश समान मूल्यों और आदर्शों में विश्वास करते हैं। हमारी यह कोशिश होगी कि हम दोनों देशों के बीच मौजूदा बहुमुखी मैत्री मजबूत हो। पश्चिम यूरोप के देशों के साथ हितों की नई परस्परिकता उत्पन्न होने से हम प्रसन्न हैं और हमें उम्मीद है कि सभी क्षेत्रों में हमारे सम्बन्धों में विस्तार होगा।

32. गत वर्ष सितम्बर में एशियाई और प्रशान्त महासागरीय राष्ट्र मंडल देशों के शासनाध्यक्षों का स्वागत करते हुए भारत की सरकार और उसकी जनता को बड़ी खुशी हुई। हमने उनके साथ उन मुद्दों पर सार्थक विचार-विमर्श किया जो हम सभी के लिए महत्व के हैं।

33. ऐतिहासिक और भौगोलिक अनिवार्यताओं के अनुरूप, अपने पड़ोसी देशों के साथ हमारे सम्बन्ध पारस्परिक विश्वास, लाभ तथा एक दूसरे के प्रति अच्छे पड़ोसियों की भावना से विकसित होते रहे हैं। सरकार कृतसंकल्प है कि इन सम्बन्धों को समानता, आदान-प्रदान और आपसी लाभ के आधार पर आगे भी विकसित और मजबूत किया जाए ताकि इस उप-महाद्वीप के लोग शान्ति और भेलमिलाप से रह सकें।

34. हमने अपनी तरफ से यह बात काफी साफ कर दी है कि हम पाकिस्तान के साथ संबंधों को सामान्य बनाने की उस प्रक्रिया को आगे बढ़ाने और मजबूत करने के लिए कृतसंकल्प हैं जो शिमला समझौते के साथ शुरू हुई थी। हमें इसकी पूरी आशा है कि हमारा पड़ोसी देश भी इस मार्ग का अनुसरण करने की राजनीतिक इच्छा जाहिर करेगा तथा आपसी समझ-बूझ और आदान-प्रदान की भावना और द्विपक्षीय रूप से मतभेदों को सुलझाने की स्वस्थ प्रवृत्ति को जारी रखेगा।

35. यह बात बार-बार साफ की गई है कि हम चीन के साथ अपने संबंधों को और सामान्य बनाने तथा सभी अवशिष्ट समस्याओं पर विचार-विमर्श करने को इच्छुक हैं। हम आशा करते हैं कि चीन यह सावित करेगा कि वह भी ऐसा करने का इच्छुक है।

36. हमने फिलिस्तीन के लोगों के अनपहार्य अधिकारों की प्राप्ति के लिए उनके न्यायोचित संघर्ष का हमेशा समर्थन किया है। श्री यासर अराफात की भारत यात्रा और नई दिल्ली स्थित फिलिस्तीन मुक्ति संगठन (पी० एल० ओ०) के मिशन को भारत द्वारा पूर्ण राजनयिक दर्जा दिया जाना उसी समर्थन की कड़ी है।

37. दक्षिण अफ्रीका के स्वाधीनता संग्राम के सेनानी श्री नेल्सन मंडेला को अंतर्राष्ट्रीय सौहार्द के लिए 1979 के जवाहर लाल नेहरू पुरस्कार से विभूषित करना इस बात का द्योतक है कि दक्षिण अफ्रीकी जनता के आन्दोलन में भारत की गहरी आस्था है। जिम्बाब्वे के लोगों को आजादी मिलने से हमें बड़ी खुशी हुई। नामीबिया के स्वतंत्रता आन्दोलन का हम सदैव समर्थन करते रहेंगे। अन्य अफ्रीकी देशों के साथ हमारे संबंध धनिष्ठ और मैत्रीपूर्ण हैं।

38. मेक्सिको के राष्ट्रपति की हाल की यात्रा से लेटिन अमरीका के साथ हमारे संबंधों में एक नया आयाम जुड़ा है। हमारी यह कोशिश है कि लेटिन और दक्षिण अमरीका के लोगों के साथ हम सौहार्द और सहयोग के संबंध बढ़ाते रहें।

39. अंतर्राष्ट्रीय आर्थिक स्थिति और भी ज्यादा बिगड़ गई है। द्वितीय संयुक्त राष्ट्र विकास दशक से संबंधित विचार-विमर्श विफल रहे। और एक नई अन्तर्राष्ट्रीय अर्थव्यवस्था स्थापित करने का भविष्य उज्ज्वल नजर नहीं आता। साधनों और तकनीकों की उपलब्धता के मामले में विकासशील देश भारी दूर्दशा से ग्रस्त हैं। सहयोग और पारस्परिक आदान-प्रदान द्वारा ही सब के लिए बेहतर भविष्य सुनिश्चित किया जा सकता है।

40. माननीय सदस्यगण, मैंने जो रूपरेखा प्रस्तुत की है उससे यह स्पष्ट है कि देश आर्थिक और सामाजिक क्षेत्र में कठिनतम दौर को पार कर चुका है। बिंगड़ी हुई राष्ट्रीय अर्थव्यवस्था को काफी हद तक सुधारा जा चुका है, कृषि उत्पादन के, रिकार्ड स्तर तक पहुंचने की आशा है तथा कानून और व्यवस्था की स्थिति बेहतर है। प्रयास में एकता हो तो नायपूर्ण सामाजिक और आर्थिक व्यवस्था के निर्माण की ओर निरन्तर प्रगति करते रहने की विराट संभावनाएं हैं। हमारे जैसे विशाल और विविधताओं से भरे देश में दृष्टिकोणों में अन्तर तो हमेशा रहेगा। राष्ट्रीय प्रयास के इष्टतम परिणाम प्राप्त करने के लिए यह आवश्यक है कि हम उद्देश्य की अभिन्नता के लिए प्रयत्नशील रहें, भिन्न-भिन्न दृष्टिकोणों के बीच आदान-प्रदान की भावना से सामंजस्य स्थापित करें और अपनी शक्ति को व्यर्थ के बाद-विवादों में नष्ट न करें।

41. वर्तमान सत्र में, बकाया कार्य निवाटने के साथ-साथ आपको अनेक नए विधायी कार्यों पर भी विचार करना होगा। इनमें एक तो है निर्यात आयात बैंक विधेयक, 1981 और दूसरा है संविधान संशोधन विधेयक, 1981 जिसका प्रयोजन संविधान में "वस्तुओं के क्रय और विक्रय पर कर" को पुनः परिभाषित करना है।

42. सदन के सभी वर्गों से मेरा अनुरोध है कि जनता के हितों की पूर्ति की आवश्यकता को ध्यान में रखते हुए, देश के सामने जो बहुत जरूरी और दायित्वपूर्ण काम हैं उन में सहयोग की भावना से जुट जाएं। मेरी कामना है कि आपके प्रयास सफल हों।

जय हिन्द।

12.36 hrs.

OBITUARY REFERENCES

MR. SPEAKER: Honourable Members as we meet to-day after an interval of seven weeks, it is my sad duty to inform the House of the passing away of four former Members, namely Sarvashra Shankar Rao Telkikar, G. K. Singha, Sardar Mohamad Latifur Rahman, Shrimati Tara Govind Sapre and a former Union Minister, Shri M.C. Chagla.

Shri Shankar Rao Telkikar was a Member of the First Lok Sabha during 1952-57, representing Nanded constituency of Maharashtra. A veteran freedom fighter, he participated in the freedom struggle and suffered imprisonment. An active social worker, he was President of Arya Samaj during 1923-26. He passed away at Nanded on 2 December, 1980 at the age of 82.

Shri G. K. Singha was a Member of the Third Lok Sabha during 1962-67, representing Midnapur constituency of West Bengal. A veteran freedom fighter, he joined non-violent non-cooperation movement in 1921 and suffered imprisonment. An active social worker, he was connected with a number of educational and cooperative institutions. He passed away at Garbeta on 21 December, 1980, at the age of 80.

Sardar Mohamad Latifur Rahman was a Member of the Constituent Assembly during 1946-50 from Bihar. He was also Member of Bihar Legislature for a number of years. A veteran freedom fighter, he joined non-cooperation and Khilafat movements. A prominent social and political worker, he was connected with several social and educational institutions. He also participated in Bhoodan Movement. He passed away

[Mr. Speaker]

at Gaya on December 31, 1980 at the age of 80.

Shrimati Tara Govind Sapre was a Member of the Fourth, Lok Sabha during 1967-70 representing Bombay North East constituency of Maharashtra. An eminent social worker, she was a Member of All India women's Conference. She passed away at Pune on 14th January, 1981 at the age of 62.

Shri M. C. Chagla was a former Minister of Education during 1963-66 and Minister of External Affairs during 1966-67. He passed away at Bombay on 9 February, 1981 at the age of 80.

Starting his career as a Barrister, Shri Chagla had the distinction of being the first Indian to become the Chief Justice of Bombay High Court and held this office for a number of years from 1947-58. An eminent jurist, he published several books and served as Chairman, Legal Education Committee in 1948.

He also served the country in various capacities and held several important offices. He was appointed as an ad hoc Judge of International Court of Justice at The Hague during 1957-60. He served as India's Ambassador in U.S.A. Mexico and Cuba during 1958-61, and as Indian High Commissioner in U.K. and Ambassador to Ireland during 1962-63.

He was elected to Rajya Sabha in February, 1964 and re elected in April, 1966. He was also Leader of the House in Rajya Sabha during 1964-67. He was a soft spoken man of erudition. The country has lost in him a prominent public man and a distinguished parliamentarian.

The House may stand in silence for a short while to express our deep sorrow.

(The Members then stood in silence for a short while.)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table:—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—

(i) The Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981 (No. 1 of 1981) promulgated by the President on the 12th January, 1981.

(ii) The Delhi Sikh Gurdwaras (Amendment) Ordinance, 1981 (No. 2 of 1981) promulgated by the President on the 21st January, 1981.

(iii) The Life Insurance Corporation (Amendment) Ordinance, 1981 (No. 3 of 1981) promulgated by the President on the 31st January, 1981.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 1979-80 together with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1979-80.

SHRI GEORGE FERNANDES (Muzzafarpur): Sir, I am on this item. I have given notice that I want to.... (Interruptions)

MR. SPEAKER: You will get it.

(Interruptions)

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

12.43 hrs.

RE. MOTIONS FOR ADJOURNMENT

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष जी, हम लोगों ने एडर्जनमेंट मोशन दिया है तथाकथित किसान रली के सम्बन्ध में और अहमदाबाद में हरिजनों के ऊपर, जो गोली चल रही है।

अध्यक्ष महोदय: आज कुछ नहीं होगा। इस बारे में कल बताया जाएगा।

श्री राम विलास पासवान: एम. पी. लोग यहां नहीं पहुंच रहे हैं। सारी की सारी मशीनरी लगी हुई है तथाकथित किसान सम्मेलन में

(व्यवधान)

अध्यक्ष महोदय: आप देखिए, आप क्या कर रहे हैं। . . . (व्यवधान)
रेकार्ड नहीं होगा

Nothing will go on record.

(Interruptions)

आप सुनते क्यों नहीं हैं? मेरी बात सुन लीजिए। आप क्यों बोलते हैं? आप सारे न बोलिए जब मैं बोल रहा हूं।

This is my job. Under the rules a Member can give notice of an Adjournment Motion on any day on which the House sits. However, in accordance with well established convention, the notices of Adjournment Motion are not taken up at the sitting of the House on the day of the President's Address. These notices are kept pending....

SHRI JYOTIRMOY BOSU (Diamond Harbour): From where are you reading?

MR. SPEAKER: I am talking from precedents and traditions.

SHRI JYOTIRMOY BOSU: Not by rules.

MR. SPEAKER: Not by rules. We have certain traditions.

SHRI JYOTIRMOY BOSU: Can rules not have precedence over your conventions?

MR. SPEAKER: No.....

SHRI JYOTIRMOY BOSU: You conveniently take conventions and then you conveniently disregard them. (Interruptions) That hardly befits the Chair.

MR. SPEAKER: Tomorrow, it is coming, Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU: No, Sir. Adjournment Motions have been given on many important issues and you have to take them up one by one.

MR. SPEAKER: We shall decide one by one tomorrow, not today.

SHRI JYOTIRMOY BOSU: Let the Speaker be impartial.

MR. SPEAKER: I am very much impartial. I am saying according to what has been done. I am deciding about the motions tomorrow. We will take them up one by one tomorrow. (Interruptions)

श्री ग्रटल बिहारी वाजपेयी (नई दिल्ली): अध्यक्ष जी, अगर आप यह परम्परा कायम करना चाहते हैं कि जिस दिन राष्ट्रपति का अभिभाषण हो उस दिन कोई स्थगन प्रस्ताव न लिया जाये तो एक परम्परा और जोड़िए कि उस दिन खाली राष्ट्रपति जी का भाषण सभा पटल पर रखा जायेगा और कोई कागज नहीं रखा जायेगा।

श्री धन्यक लाल मंडल: जो रखा है आज तक मैं उसी के अनुसार कर रहा हूँ। न उस में बढ़ा रहा हूँ और न घटा रहा हूँ। न मैंने घटाया और न बढ़ाया। जो 33 साल से आपने चलाया वही मैं कर रहा हूँ।

श्री राम विलास पासवान: आज तक 33 साल में ऐसा नहीं हुआ कि एमो पी० को न आने दिया गया हो।

SHRI JYOTIRMOY BOSU: I cannot understand one thing. You have got certain business listed for today; and the Adjournment Motion intends that those items of business be adjourned and this matter be taken up first. That is what the Adjournment Motion is. (Interruptions)

MR. SPEAKER: We shall take that up tomorrow.

SHRI JYOTIRMOY BOSU: Therefore, in all fairness, you read out the subject.

MR. SPEAKER: I need not read it out.

(Interruptions)

श्री धनिक लाल मंडल (झंसारपुर): अध्यक्ष जी, माननीय सदस्य बैज लगाकर सदन में आये हैं। क्या यह उचित है?

MR. SPEAKER: Shri Atal Bihari Vajpayee, Shri George Fernandes and Shri Ram Vilas Paswan have given notices of their intention to raise points in regard to issue of Ordinances during the last inter-session period. I shall allow them to make brief observations.

SHRI SATYASADHAN CHAKRA-BORTY (Calcutta South): Is it permissible for the Members to wear a badge in the House? There was a previous ruling that no Member should wear a badge. I have seen it in the Rules of Procedure. But unfortunately, Members of the ruling party have entered the House with a badge of the Prime Minister.

MR. SPEAKER: I will look into the matter.

SHRI SATYASADHAN CHAKRA-BORTY: I do not want to show any disrespect to her. But this is not permissible. I want your ruling.

MR. SPEAKER: I do not want any badges to be worn in the House.

(Interruptions)

MR. SPEAKER: Is there any badge here?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): There is no question of our violating any rule. If there is any such rule, we should abide by it. We do not want to flout it. (Interruptions)

MR. SPEAKER: This is also a convention that there should be no such badge in the House.

(Interruptions)

MR. SPEAKER: This is a convention of the House.

SHRIMATI INDIRA GANDHI: do not know when this convention was made because when one hon. Member opposite had a badge saying that he was a CIA agent, nobody on the other side objected or asked him to take it out. (Interruptions)

श्री रामावतार शास्त्री (पटना): उस समय हाउस से बाहर चले गये थे, श्री पीलू मोदी। (ध्यवधान)

MR. SPEAKER: I am referring to certain things. This is a parliamentary etiquette.

(Interruptions)

MR. SPEAKER: In the Handbook on page 87 under Parliamentary Etiquette, it is mentioned:

"Members should not wear any badge in the House."

श्री रामावतार शास्त्री : प्रधान मंत्री जी ने कहा कि किसी ने ग्रौबजेक्ट नहीं किया, यह गलत बात है।

(Interruptions)

MR. SPEAKER: We shall consider what a badge is.

(Interruptions)

SHRI JYOTIRMOY BOSU: On a point of order under Direction 2 of Yours. Let the book be put before you properly flagged. The question is that you have called Mr. Vajpayee on the issue of laying of a paper. Your Direction says that the pending adjournment motion on 20 per cent price rise on steel, Rs. 20/- per tonne price rise on coal.... (Interruptions)

MR. SPEAKER: Here again I would like to quote from the conventions:

"As a convention adjournment motions are not taken up on the day of the President's Address. Notices received for that day are treated as notices for the next sitting."

SHRI JYOTIRMOY BOSU: I hope you will realise and understand that conventions cannot supersede the written rules. If there is any inconsistency, you should have approached the Rules Committee for a change, because the adjournment motion should have priority over everything else. This kisan rally at the cost of the people.... (Interruptions)

RE. CERTAIN ORDINANCES TO BE LAID ON THE TABLE

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय, संसद् कार्य मंत्री सदन के पटल पर उन अध्यादेशों की प्रतियां रखने जा रहे हैं,..... (ध्यादेश) रख दिया है?

MR. SPEAKER: You have to object to it.

श्री अटल बिहारी वाजपेयी : यह कार्यवाही नियमों के खिलाफ है।

We want to object to their laying on the Table.

MR. SPEAKER: You have to speak against it.

SHRI GEORGE FERNANDES (Muzaffarpur): We have given notice that we want to oppose the laying of those papers on the Table.

MR. SPEAKER: You raise objection. Then I will comment on it.

SHRI GEORGE FERNANDES: Our notice is to oppose the laying of the paper as such. We are assuming that the paper has not been laid. Are we correct in assuming that the paper has not been laid?

श्री अटल बिहारी वाजपेयी : "अध्यक्ष महोदय, जब संसद् का अधिवेशन होता है, तो सत्रावसान के दौरान जो अध्यादेश जारी किये जाते हैं, हमारे सामने उनका मामला आता है। लोक सभा के पिछले सत्र में भी यह प्रश्न उठाया गया था। आपने स्वयं कहा था कि इस तरह से अध्यादेश जारी करना ठीक नहीं है। विधान मंडलों के अध्यक्षों की बैठक में आपके भाषण की जो रिपोर्ट समाचार-पत्रों में छपी है, उस में भी आपने इस बात की दोहराया कि सरकार आर्डिनेंस

[श्री अटल बिहारी वाजपेयी]

के जरिये राज्य करने की जिस प्रक्रिया का विकास कर रही है, वह प्रक्रिया संसद् की गरिमा और उसकी प्रभुत्वता को बलशाली बनाने वाली नहीं है।

यह बड़ी विचित्र बात है कि 9 तारीख को समन इस्यु हुआ और इस समय जो तीन अध्यादेश सभापटल पर रखे जाने वाले हैं, वे तीनों अध्यादेश समन इस्यु होने के बाद जारी किये गये—एक 12 जनवरी को, दूसरा 21 जनवरी को और तीसरा 31 जनवरी को। इनमें कोई अध्यादेश ऐसा नहीं है, जिसको संसद् की बैठक तक के लिए रोका नहीं जा सकता था।

इन में एक अध्यादेश गुरुद्वारों के बारे में है। केवल एक व्यक्ति के चुनाव को सरल बनाने के लिए, सम्भव बनाने के लिए, यह अध्यादेश जारी किया गया था। क्या यह अध्यादेश जारी करने के अधिकार का दुरुपयोग नहीं है?

जहां तक बांड्ज का सवाल है, संसद् के अधिक्षेपन के प्रारम्भ होने के दिन 5 बजे या 6 बजे, जब तक सदन की बैठक होती है, मंत्री महोदय इस सम्बन्ध में एलान कर सकते थे। यह काले धन को सफेद करने की चेष्टा की जा रही है। मेरे मित्र, श्री वसंत साठे, यहां बैठे हुए हैं। पब्लिक एकाउंट्स कमेटी की 123वीं रिपोर्ट में श्री वसंत साठे—

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): He is going into the merits. He can raise objection only to the laying on the Table; not on the merits.

श्री अटल बिहारी वाजपेयी: पब्लिक एकाउंट्स कमेटी की जो 123वीं रिपोर्ट

है श्री वसंत साठे उस के भागीदार हैं, उस में उन के हस्ताक्षर हैं कि इस तरह से काले धन को सफेद बनाने के तरीके नहीं अपनाये जाने चाहिए। लेकिन वे तरीके अपनाये जा रहे हैं।

एल० आई० सी० के बारे में सुप्रीम कोर्ट के फैसले को ताक में रखने के लिए और कर्मचारियों के साथ किये गए समझौते को भंग करने के लिए अध्यादेश जारी किया गया है।

अध्यक्ष महोदय, आप जो बात बाहर कहते हैं और जो सदन में कहते हैं उस को जरा सरकार से मनवाने की कोशिश कीजिये। मैं बाहर की रैली की बात नहीं कर रहा हूँ मगर यह जो आडिनेंस का रेला चल रहा है यह आपत्तिजनक है।

SHRI GEORGE FERNANDES: I shall confine myself to the Ordinance on black money. I would like to raise a couple of constitutional points because, in my view, it is not merely whether the Ordinance was issued at a certain point of time, but the basic question is whether the Government could promulgate Ordinance that is primarily against the Constitution.

(Interruptions)

I am on the point that an un-constitutional document cannot be laid on the Table of the House by the Minister of the Government.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Under what rule?

SHRI GEORGE FERNANDES: Under the Constitution. (Interruptions) I would request you to listen to me.

We have all taken an oath under Schedule III. If the hon. Members on the other side of the House have forgotten their oath I would like to remind them of the oath that they have taken. Every one has taken an oath

to uphold this Constitution. (*Interruptions*) This House proceeds on the basis of the Constitution and if there is an open defiance of the Constitution and a law has been enacted through an Ordinance which is primarily unconstitutional, that law by virtue of the fact that they have enacted it in an unconstitutional manner, cannot be laid on the Table of the House.

MR. SPEAKER: It will come before the House.

SHRI GEORGE FERNANDES: There are three constitutional points that I want to take up. Firstly, the very enactment of the Ordinance itself....

SHRI C. M. STEPHEN: He is going into the merits.

SHRI GEORGE FERNANDES: I am not going into the merits. (*Interruptions*)

SHRI C. M. STEPHEN: Is he on a point of order.

SHRI GEORGE FERNANDES: I am already on a point of order. How can there be a point of order on a point of order? I am on a point of order under the Constitution.

SHRI C. M. STEPHEN: Is he on a point of order?

SHRI GEORGE FERNANDES: I have taken an oath by this Constitution.

SHRI C. M. STEPHEN: Is he on a point of order?

SHRI GEORGE FERNANDES: I have taken an oath to stand by this Constitution and if there is defiance of the Constitution by the Government, I would approach the House.

MR. SPEAKER: I have to listen to the point of order.

SHRI GEORGE FERNANDES: I am on a point of order arising out of the Constitution. Here there is no Motion before the House. I am on a point of order. I am making a submission on the point of order.

MR. SPEAKER: You are making a submission. He is on a point of order.

SHRI GEORGE FERNANDES: I am making a submission on the point of order. I am opposing the laying of these papers on the point of order under the Constitution.

SHRI C. M. STEPHEN: Let him carry on.

SHRI GEORGE FERNANDES: Thank you. It takes a little time, but Shri Stephen always understands these things. It takes time.

MR. SPEAKER: Please confine yourself to the arguments against the laying of these papers.

PROF. MADHU DANDAVATE (Rajpur): You refer to convention, but Cabinet Ministers do not raise any point of order.

MR. SPEAKER: I have seen them raising points of order.

SHRI GEORGE FERNANDES: My first point is under Article 292.

"The executive power of the Union extends to borrowing upon the security of the Consolidated Fund of India within such limits, if any, as may, from time to time be fixed by law and to the giving of guarantees within such limits, if any, as may be so fixed."

SHRI C. M. STEPHEN: What are you discussing now? (*Interruptions*) Unless the matter is on the Table, what are you discussing?

SHRI GEORGE FERNANDES: I am not going to be bullied by this man. He always tries to bully the House. He should not be allowed to bully..... (*Interruptions*).

MR. SPEAKER: Mr. George, please confine yourself....

SHRI SATYASADHAN CHAKRA-BORTY: I am on a point of order.

He is still wearing the badge.

(Interruptions)

13 hrs.

MR. SPEAKER: He might not be knowing it.

MR. JYOTIRMOY BOSU: He should be asked to rise in his seat and display the badge. (Interruptions)

MR. SPEAKER: He has removed it.

The hon. Members will kindly remove the badges. Why do you want to do it? It should not be done.

You are not supposed to wear any badges.

SHRI EDUARDO FALEIRO (Mormugao): On a point of order, Sir. Two years ago or thereabout, there was another kisan rally. At that time, I was sitting there and Shri Mani Ram Bagri came with a badge. . . . (Interruptions)

MR. SPEAKER: Now, we have said and explained that as a matter of tradition and as a matter of etiquette...

SHRI EDUARDO FALEIRO: But the tradition has not always been obeyed.

MR. SPEAKER: It is in the Handbook. It is for all the members to carry out.

SHRI EDUARDO FALEIRO: We cannot have two standards. (Interruptions)

श्री मनीराम बागड़ी (हिसार): अध्यक्ष जी, अभी माननीय सदस्य ने मेरा जिक्र किया है।

MR. SPEAKER: There is nothing that he has raised.

मैंने सुना नहीं है।

श्री मनीराम बागड़ी: उन्होंने मेरे बारे में कहा है....

अध्यक्ष महोदय: नहीं, ऐसी कोई बात नहीं है।

श्री मनीराम बागड़ी: उन्होंने कहा था कि मनीराम बागड़ी किसान रैली के समय पर यहां बैंज लगाकर आए थे।

अध्यक्ष महोदय: वह तो पुरानी बात है। (व्यवधान)

श्री जगदाल सिंह (हरिद्वार): अध्यक्ष महोदय, आपके बार-बार कहने के बावजूद यहां पर कुछ सदस्य बैंज लगाए हुए हैं—इस से बड़ी अव्याप्ति की बात और क्या हो सकती है।

MR. SPEAKER: Nobody should wear the badge.

DR. SUBRAMANIAM SWAMY (Bombay North East): The "badge" includes roses also?

अध्यक्ष महोदय: कहिए तो आपके पास बैंज दूँ।

SHRI GEORGE FERNANDES: The first point that I would like to make is that the powers of the Union are restricted under article 292. It puts a very definite restriction on the amount that the Government can raise as loans. There is something very definitive about this particular article, article 292, of the Constitution, and when the Government has now decided to go in for these Bonds, the 'Black Money Bonds', there is no restriction at all placed on the total amount of money that is going to be raised under

these Bonds that are called 'Black Money Bonds, 1981'. In other words, you are today committing the Government to a debt charge about which you are not clear. Article 292 requires that you should be very definite, very clear, on the total amount of loans that you want to raise. You have the power to raise loans, but you must be very clear as to the amount of money that you are going to raise. You have no clarity about it; you are very unspecific about it. Therefore, there is clear breach of article 292 of the Constitution.

The second point I want to make is under article 270 of the Constitution. Article 270 concerns taxes; it reads:

"Taxes on income other than agricultural income shall be levied and collected by the Government of India and distributed between the Union and the States in the manner provided in clause (2)."

I shall not read Clause (2); it is not necessary for me to read that, though it is important. The point, however, is that all income-tax levies which the Government of India collects have to be shared—there is a mandatory provision that they have to be shared—with the State Governments. What the Black Money Bonds are trying to do is collecting moneys that go beyond ... (interruptions) Sir, I need your attention. They are most welcome to repudiate what I am saying; they are most welcome to say that the Constitution is not important....

MR. SPEAKER: The Constitution is very much important.

SHRI GEORGE FERNANDES: Under article 270 if the States are to get a share of the income-tax levies and if the Black Money Bonds today are creating a situation where income-tax is not going to be collected but the money that was not paid as income-tax is going to be collected by the Government of India under these

Black Money Bonds—for whatever purpose; their purpose may be totally political or totally personal; I am not concerned about that—when that money comes to the Government of India treasury, the States are going to be denied their share—as article 270 requires the Government to give them a share of their taxes.

The third point I want to make is on the Ordinance itself. Article 123 gives to the President the power to promulgate Ordinances during recess of Parliament. My hon. colleague, Shri Vajpayee, has referred to this point. But I would like to read this article which has just one sentence:

"123.(1) If at any time, except when both Houses of Parliament are in session, the President is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances appear to him to require."

I do not know how the Finance Minister and how this Government gave advice to the President to promulgate this Ordinance and how they could convince anybody that a sudden situation arose and immediate action was necessary, that circumstances suddenly existed for that kind of immediate action. Black Money has been in circulation, and hon. Members, who are not only sitting on the Treasury Benches but also sitting in the Cabinet, have made certain very profound statements on this, and at the end of it all, if they give this kind of advice to the President, there is a further breach of the Constitution.

As a Member who has taken oath to uphold this Constitution, my submission is that this paper cannot be laid on the Table of the House and I oppose laying of this paper on the Table of the House.

श्री राम विलास पासवान (हाजीपुर):
अध्यक्ष महोदय, अभी श्री जार्ज फर्नांडीस
और वाजपेयी जी ने इस सम्बन्ध में

[श्री राम विलास पासवान]

काफी बातें कहीं और मैं भी कहने वाला था कि आपके निर्देश के बावजूद जब पार्लियामेंट का सेशन खुलने वाला था और जब आपके द्वारा सम्मन कर दिया गया था तथा राष्ट्रपति के द्वारा भी, तो इस बीच में कोई ऐसा विषय नहीं था, जिसको आप आर्डिनेंस के [जरिए लावे और पार्लियामेंट में पेश करें।

अध्यक्ष जी, आपको याद होगा हम लोग हमेशा कहते हैं कि इस सरकार की नीति और नीयत, दोनों में तालमेल है नहीं। सरकार की नीति कुछ और है और नीयत कुछ और है और एक समय आयेगा जब यह आर्डिनेंस इस बात को सावित करेगा कि जो एक्चुअल टैक्स-पेअर्स हैं, जो हाई कोर्ट के जजेज हैं, सरकारी कर्मचारी हैं, जो ईमानदारी से सरकार को पैसा देते हैं—वे इसके बारे में क्या सोचते हैं, आप उन से पूछिए—इस बारे में उस के दिल पर क्या गुजरती है? कभी हाजी मस्तान और बखिया ने कहा था—इस तरह का जो काम आप कर रहे हैं—सब अपने पार्टी इन्टरेस्ट और व्यक्तिगत इन्टरेस्ट में कर रहे हैं और एक प्रकार से देश की अर्थव्यवस्था को चौपट करने जा रहे हैं।

इसलिए मैं कहना चाहता हूँ कि यह असंबोधनिक है, आपकी मान्यता के विपरीत है और आज तक जो आप की परम्परा रही है उस के विपरीत है। इसलिए मैं इस का विरोध करता हूँ।

MR. SPEAKER: I have looked into the matter. . .

SHRI JYOTIRMOY BOSU: I want to be educated by you. Now my friend has spoken. Under what rule you have allowed an ordinance to be opposed when a statutory resolution

opposing it is already there? Kindly educate me, Sir. Only the introduction of a Bill can be opposed if there is legislative incompetence, but laying of paper or ordinance cannot be opposed. Under what Rule, Sir?

MR. SPEAKER: I will call you—being a very good ally. I have looked into the matter. My distinguished predecessors have made observations in regard to these matters from time to time in the past. I have also checked up and in the past also ordinances have been promulgated by the President for the purpose of levying taxes or duties.

Government has already indicated its intention to bring forward Bills for replacing these ordinances. The Members can very well raise the points when the relevant Bills are taken up for consideration in the House.

There is, however, no objection to the laying of these Ordinances on the Table of the House to-day
(Interruptions)

SHRI JYOTIRMOY BOSU: You have read from a written note. That was prepared before you heard them.

MR. SPEAKER: I have certain notes with me, but I know what I am doing. I have consulted everything and I was going through all these things.

श्री धनिक लाल मंडल (झज्जारपुर) : आप ने तो इतना भी नहीं कहा कि यह गलत काम हो रहा है

श्री राम विलास पासवान : कम से कम इतना अवश्य कहिए कि यह गलत हो रहा है।

MR. SPEAKER: I have already said what I said. Last time I said and this time also I have said.

13.13 hrs.

PAPERS LAID ON THE TABLE

SPECIAL BEARER (IMMUNITIES AND EXEMPTIONS) ORDINANCE, 1981, DELHI SIKH GURDWARAS (AMDT.) ORDINANCE, 1981, LIFE INSURANCE CORPORATION (AMDT.) ORDINANCE, 1981 AND ANNUAL REPORT AND REVIEW OF RAJGHAT SAMADHI COMMITTEE, NEW DELHI FOR 1979-80.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table:-

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

(i) The Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981 (No. 1 of 1981) promulgated by the President on the 12th January, 1981. [Placed in Library. See No. LT-1771|81.]

(ii) The Delhi Sikh Gurdwaras (Amendment) Ordinance, 1981 (No. 2 of 1981) promulgated by the President on the 21st January, 1981. [Placed in Library. See No. LT-1772|81].

(iii) The Life Insurance Corporation (Amendment) Ordinance, 1981 (No. 3 of 1981) promulgated by the President on the 31st January, 1981. [Placed in Library. See No. LT-1773|81.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee New Delhi, for the year 1979-80 together with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1979-80. [Placed in Library. See No. LT-1774|81.]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CUSTOMS TARIFF ACT, 1975.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:-

(1) A copy of Notification No. G.S.R. 8(E) (Hindi and English versions) published in Gazette of India dated the 6th January, 1981 together with an explanatory memorandum regarding reduction of export duty on semi-finished leather from 5 per cent *ad valorem* to 10 per cent *ad valorem* under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1775|81.]

(2) A copy of Notification No. G.S.R. 11(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 1981 together with an explanatory memorandum regarding increase in rate of export duty on groundnut kernel and groundnut in shell, under sub-section (2) of section 8 of the Customs Tariff Act, 1975. [Placed in Library. See No. LT-1776|81.]

MR. SPEAKER: Now the House stands adjourned to reassemble tomorrow at 11 a.m.

13.14 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, February 17, 1981 | Magha 28, 1902 (Saka).